

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. C.P. 158/2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SMT. LAKSHMI GURUNG
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.04.2024**

NAME OF THE PARTIES:- Bharat Pradyuman Damani & Ors.
V/s
Labh Enterprises Pvt. Ltd.

Section: 241 of Companies Act, 2013

ORDER

Ld. Counsel, Bharat L Gandhi appeared for the Petitioner and Ld. Counsel, Sumi Soman appeared for the Respondent no. 1 and 2. None present on behalf of the Respondent no. 3 nor any reply has been filed. Last and final opportunity is granted to the Respondent no. 3 to file reply, if any, by serving an advance copy on the other side, failing which right to file reply on behalf of the Respondent no. 3 shall be forfeited. Further, Counsel for the Petitioner seeks liberty to file rejoinder. Let, rejoinder, if any, on behalf of the Petitioner be filed by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **08.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

LAKSHMI GURUNG
Member (Judicial)